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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 420/97

Date of decision: 11.4.97

Between:

I.V. Satyanarayana Raju ... Applicant

And

1. The Sub Divisional Officer,
Telecom, Bhimavaram.
2. The Telecom District Manager,
Eluru.
3. The Chief General Manager
Telecommunication,
Hyderabad. ... Respondents

Shri K.Venkateswara Rao ... Counsel for applicant

Shri N.R. Devaraj, SCGSC ... Counsel for respondents.

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *8*

O R D E R

Heard Shri K.Venkateswara Rao for the applicant.

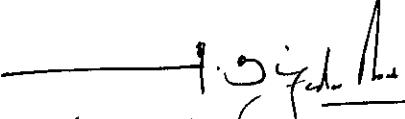
2. The applicant claims to have worked as a casual labourer during the year 1986-1989. During this period he states that he had put in a total of 580 days. He was disengaged as long back as in 1989, i.e. more than 8 years ago. In view of the long delay of the intervening years, the case is time-barred and attracts limitation. There is no scope to admit this O.A.

3. The application is disposed of with an observation that the respondents should, if permitted by their current requirements of work and ~~the~~ rules, consider the question

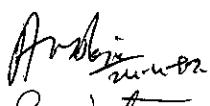
Q/14

of re-engaging him, if there is any work available, in view of his past experience.

Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Administrative)

11th April, 1997

Deputy 
Addl. Director
Registrar OA

VM

O.A. 420/97

To

1. The Sub Divisional Officer, Telecom, Bhimavaram.
2. The Telecom Dist. Manager, Eluru.
3. The Chief General Manager, Telecommunication, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to D. R. (A) CAT. Hyd.
7. One copy to Hon'ble Member (A) CAT. Hyd.
8. One sparecopy.

pvm.

30/4/97
T. COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 11 - 4 - 1997

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.No.

in

C.A.No. 420/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions at the administrative
stage

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal

HYDERABAD BENCH

30 APR 1997

HYDERABAD BENCH